

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 5th day of June -2020.

Cr.L.M.P.No.2768/2020

Saravankumar,S/o.Malaisamy

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Thirumangalam Taluk,P.S. Cr.No.56/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.Jeyaseelan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail petitions under section 439 of Cr.P.C.
2. The offences alleged are under section 302 of IPC.
3. Heard both sides.

4. Considered the argument of the both sides. The learned counsel for the petitioner submitted that the respondent police has registered a case against the petitioner for the offences under section 302 of IPC in Thirumangalam Taluk police station Cr.No. 56/2020, the petitioner was arrested on 20.3.2020 and he is in judicial custody for the past 78 days, substantial part of investigation is over and prays to grant bail to the petitioner. The learned public prosecutor admitted that already co-accused was released on bail by this Court in Cr.M.P. No.2697/2020 dated 4.6.2020 and he placed his objection to grant bail to the

petitioner. Considering period of incarceration for the past 78 days, substantial part of investigation is over and already co-accused have been granted bail by this Court, this Court is inclined to grant bail to the petitioner on condition.

5. In the result, the Petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- each to the satisfaction of the **Superintendent, Central Prison, Madurai**. After a period of 6 weeks, the petitioners should surrender before the Judicial Magistrate concerned and execute a fresh bond for Rs.10,000/- each with two sureties for likesum each to the satisfaction of Judicial Magistrate concerned. Thereafter, the petitioner shall appear and sign before the Inspector of Police, Respondent Police Station daily at 10.00 a.m., until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witnesses, he shall not induce witnesses and he shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate concerned for cancellation of bail order though bail granted by the Sessions Court, as per ruling of the Hon'ble Supreme Court reported in ***P.K. Shaji /Vs./State of Kerala (2005) AIR SC W 5560***. Accordingly, the petition is allowed.

Pronounced by me in Camp Court on the 5th day of June -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Thirumangalam Taluk, P.S.
3. The Superintendent Central Prison Madurai.
4. The Petitioner through his counsel.

